

**HIGH COURT OF UTTARAKHAND
AT NAINITAL**

Office Memorandum No. 104/2022

Dated: 25 July, 2022

In continuation of Office Memorandum No. 103 / 2022 dated 21.07.2022, Shri Atul Chandra Saklani, Advocate is appointed as Oath Commissioner-In-charge under clause 5 of the Office Memorandum No. 30/2013 dated 06.09.2013. If he is unable to attend his duties as Oath Commissioner-In-charge, he shall assign his work to Shri Rafat Munir Ali, Advocate and in absence of both, Shri Vikas Diwakar, Advocate may perform the duties of Oath Commissioner-In-charge as per Rules, under intimation to the Registrar General/ Registrar (Judicial).

By order of Hon'ble the Chief Justice

Sd/-

(Vivek Bharti Sharma)


Registrar General

No. 3526/UHC/Admin-B/IV-6-2019

Dated: 25 July, 2022

Copy forwarded for information and necessary action to:

1. Advocate General, Government of Uttarakhand, Nainital.
2. President/Secretary, High Court Bar Association, Nainital.
3. Assistant Solicitor General, Govt. Of India at High Court of Uttarkahnd, Naintial.
4. Addl. Chief Standing Counsel, Govt. Of U.P. at High Court of Uttarakhand, Nainital.
5. Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
6. All the Registrars of the Court.
7. P.P.S. / P.S. to Hon'ble the Chief Justice.
8. All the P.S.s of Hon'ble Judges with a request to place it before His Lordship's kind perusal.
9. Joint/Deputy/Assistant Registrars of the Court
10. Head Bench Secretary with the request to communicate to all the Bench Secretaries of the Court.
11. Deputy Registrar (Accounts)/ Section Officer Cash Section.
12. Head Private Secretary.
13. All Section In-Charge of the Court.
14. Oath Commissioner-In-Charge concerned
15. Notice Boards of High Court and High Court Bar Association.
16. In Charge Computer Section for uploading on website of the High Court.
17. Guard file.


25.7.22
Deputy Registrar
Admin-B